

न्यायालय, न्यायाधीश पारिवारिक न्यायालय अलवर

**Notification:-**

माननीय राजस्थान उच्च न्यायालय, जोधपुर के पत्र क्रमांक: सामान्य / xv (a) /02/2016/2223 dt 17.05.2019 के द्वारा एवं माननीय राजस्थान उच्च न्यायालय जोधपुर के पूर्व पत्रांक Gen / xv /(a) 02/2016/5827 dt 20-10-2016 एवं यथासंशोधित पारिवारिक न्यायालय(राजस्थान) नियम 1991 के अनुसरण में पारिवारिक न्यायालय अलवर में दो परामर्शदाताओ (काउन्सलर्स) की नियुक्ति करने के निर्देश प्राप्त होने पर नीचे लिखे नियमों एवं शैक्षणिक अहर्ता के तहत फार्म श्रीमान् रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय जोधपुर के नाम से संबोधित कर मार्फत न्यायाधीश पारिवारिक न्यायालय अलवर के द्वारा उक्त फार्म पारिवारिक न्यायालय अलवर में अंतिम तारीख 30.06.2019 को कार्यालय समय दोपहर 1:00 बजे तक जमा करवाये जायेंगे, काउन्सलर्स को देय फीस व भत्ते के संबंध में माननीय राजस्थान उच्च न्यायालय जोधपुर द्वारा दिये गये आदेश व निर्देश ही मान्य होंगे। प्रोफार्मा प्रति संलग्न है:-

**Date 27-05-2019**

**Application in prescribed format are invited from the eligible persons for appointment as Counsellors in Family Court in Alwar.**

**Applicant must possess following qualification as required under Rule 8 (2) of Family Court (Rajasthan) Rules,1991:-**

- (i) **Degree in social sciences such as social welfare, sociology, clinical psychiatry psychology/ philosophy, preferably with a Degree in law: and**
- (ii) **At least Five years experience in field work/research or of teaching in Government department or in a college/ university or a comparable academic institute, with special reference to problems of women and children**

**OR**

**Five years experience in the examination and/ or application of Central/ State laws relating to marriage, divorce, maintenance guardianship and adoption and other family disputes:**

**Provided that the High Court may, in exceptional circumstances relax the minimum academic qualification:**

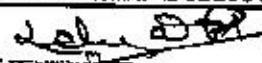
**Provided further that preference may be given to women having the requisite qualification:**

**Provided also that preference shall be given to a candidate who has been an officer of District Judge cadre or has experience of counselling in Family matters.**

**Applications in prescribed format shall be submitted/ sent to the concerned Judge of the Family Court for which he/ she is applying for, latest by **29-06-2019 to 1:00PM** prescribed format can be downloaded from the official website District and Session Court Alwar**

**An applicant can apply for one Family Court only.**

**The fee, allowance & other terms and conditions shall be as prescribed in Family Court (Rajasthan) Rules, 1991 which is available on the official website of District and Session Court Alwar.**

  
**JUDGE**  
**FAMILY COURT ALWAR**  
127-519

**APPLICATION FOR APPOINTMENT OF COUNSELLOR**

To  
The Registrar General,  
Rajasthan High Court,  
Jodhpur.



Through  
Judge,  
Family Court,  
.....

FAMILY COURT ..... (fill the name of Family Court where  
you want to be appointed as Counsellor)

1. APPLICANT'S NAME :
2. NAME OF FATHER/HUSBAND :
3. DATE OF BIRTH :
4. EDUCATIONAL QUALIFICATION (Bachelor's Degree onward):-(also  
attach the required certification)

NAME OF EXAM.	NAME OF UNIVERSITY	YEAR OF PASSING	PERCENTAGE OF MARKS

5. EXPERIENCE : .....  
(Give details of experience in the field of Social and Family Welfare, also  
attach the required certification as required under Rule 8(2) of the Family  
Court (Rajasthan) Rules, 1991)
6. PERMANENT ADDRESS : .....
7. ADDRESS FOR CORRESPONDENCE : .....
8. MOBILE NO. : .....
9. E-mail ADDRESS : .....
10. If enrolled as Advocate give enrollment No. : .....  
(Attach copy of Enrollment Certificate)
11. If you have ever worked as Counsellor in Family Court : .....  
(Provide details of Family Court & Year and attach a copy of order by  
which you were appointed).

12. (i) Whether any Criminal prosecution is pending against you?

(ii) Have you ever been convicted by Criminal Court?  
(If Yes, then give details)

13. Whether any case of your concerned is pending in this Family Court?

Date :-

(Name and signature of applicant)

#### Declaration

I hereby declare that all information made in this application are true, complete and correct to the best of my knowledge and belief. In the event of my information being found false or incorrect or the ineligibility being detected, action can be taken against me.

Date :-  
Place :-

(Name and signature of applicant)